

(7)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

R.P.NO.(N) 12/95

in

OA.NO. 1289/93

Shri Somnath Moon
V/S.

... Applicant

Dy. Controller of Stores,
Railway Electrification,
Ajni, Nagpur & Anr.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri P.P.Srivastava

Tribunal's Order by Circulation
(PER: P.P.Srivastava, Member (A))

Dated: 28/8/95

Through this Review application the applicant has sought review of order passed in OA.NO. 1228/92 dated 27.4.1995. In the OA. 1228/92 the applicant has sought the relief of re-instatement w.e.f. 15.9.1992 with back wages and continuity of service and order dated 5.5.1993 imposing the punishment on the applicant. After hearing the arguments of both the sides the following order was passed :-

"The respondents shall permit the applicant to join his duties if he reports within one week from today. The applicant will not be entitled to any pay and allowances for the period of his absence from 3.7.1992 pursuant to this order but his previous service upto July, 1992 shall be counted for continuity of service. The break from 3.7.92 until the date of joining shall not be counted for continuous service.

With this direction, the OA. is disposed of."

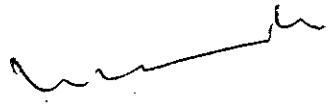
In the review petition the applicant has sought the same relief which he had asked for in the original application. The applicant has more or less repeated the arguments which he had already advanced in the original application in his pleadings and at the time

of hearing. Nowhere the applicant has pointed out any error apparent on the face of record in the order passed by this Tribunal. The applicant has also not brought out any material in the review petition which could not have been brought out ^{with due diligence & after} at the time of filing OA, which would warrant any review of the order which has already been passed in this review petition.

2. We are, therefore, of the view that there is no material for us to interfere with the judgement which we have already delivered in the present case. The review application is, therefore, dismissed in-remini.



(P.P. SRIVASTAVA)
MEMBER (A)



(M.S. DESHPANDE)
VICE CHAIRMAN

mrj.